Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V meeting held on 04.12.2014

The meeting No.32/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4)) held on 04.12.2014 in Conference Room No.04 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were recent:

DI COULTE.			
S.No.	Name of the representatives and their designation	Department	-
1.	Shri V.K. Kohali, Director	TC, Noida	
2.	Shri K.C. Meena, DDG	DGFT	
3.	Shri Barinder Singh, Assistant Director	DC (MSME)	
4.	D.C Katoch, FTDO	DGFT	

The agenda for meeting No.32/AM-15 dated 04.12.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER

32/84-ALC3/2014

MEETING DATE:04.12.2014

	Case No.:9/20/84- ALC3/2014	Party Name: ARVIND LIMITED	Meet No/Date:32/84- ALC3/2014 04.12.2014	Status: Deferred	
	HQ File	RLA File	Lic.No/Date:0710106028	Defer date	
1	:01/84/050/00156/AM15/	:07/24/040/00149/AM15/	22.07.2014	01.01.2015	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in response to our letter dated 05.09.2014 the applicant firm has not provided CAD/CAM, GSM, manufacturing process and weight of export product in support of their proposal. The case stands for re-listing for 01.01.2015.

(2)

Case No.442	M/s R.R. Fashion Fabrics, Chennai.
NC 32/AM-15, dt. 04.12.2014	File No.01/84/162/1155/AM-08/DES-V
Re-fixation of input output norm	ns in respect of Advance Authorization No. 0410092795 dated
19.12.2007	•

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the firm did not furnish CAD/CAM/ Measurement chart etc in this case. Therefore the committee decided to ask the firm for the same and relisting the matter for 01.01.2015.

(3)	
Case No.443	M/s Dhruv Globals Ltd., Faridabad.
NC 32/AM-15, dt. 04.12.2014	File No.01/84/171/118/AM-15/DES-V
Re-fixation of input output norr	ns in respect of Advance Authorization No. 0510361429 dated
01 08 2013	



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Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the above said Advance Authorization on **net to net basis**.

(4)	
Case No.444	M/s Silver Spark Apparel Ltd, Mumbai-formerly in the name
	of M/s Raymond Ltd, Chikkaballapura, Karnataka
NC 32/AM-15, dt. 04.12.2014	File No.01/84/50/124/AM-13/DES-V
Fixation of input output norms	in respect of Advance Authorization No. 0710087272 dated
27 03 2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

decided	decided to fathly the Advance Authorization issued in this case as detailed below.					
S.No.	Export Product	Export	Import item	Quantity		
		Quantity		allowed		
1.	Men's vest with Lining 65%	2000	Lining Fabric 50%	12,818 Sq		
	Polyester, 33% Wool, 2%	Nos.	Polyester 50% Viscose	meters		
	Lycra.		Woven Fusible Inter5lining	5,064 Sq		
			100% Polyester	meters		
			Non-Woven Fusible	3,025 Sq		
			Inter5lining 100% Polyester	meters		
	_		Pocketing Fabric Woven	1,296 Sq		
	B		(96%Cotton,4% Polyester)	meters .		
			Thread	1,92,0000		
				Meters		

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(5)				
Case No.445	M/s M Chelsea Mills, Gurgaon.			
NC 32/AM-15, dt. 04.12.2014	File No.01/84/171/124/AM-15/DES-V			
Re-fixation of input output norms in respect of Advance Authorization No. 0510389084 dated				
25.06.2014				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. It was decided to await the same and defer the case for re-listing on 01.01.2015.

(6)

Case No.446	M/s Chelsea Mills, Gurgaon.			
NC 32/AM-15, dt. 04.12.2014	File No.01/84/171/117/AM-15/DES-V			
Re-fixation of input output norms in respect of Advance Authorization No. 0510361798 dated				
02.08.20134				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. It was decided to await the same and defer the case for re-listing on 01.01.2015.

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Case No.: 447	Party Name: MAYA EXPORTS CORPN	Meet No/Date:32/84- ALC3/2014 04.12.2014	Status: Approved
HQ File	RLA File	Lic.No/Date:0510387783	
:01/84/050/00099/AM15/	:05/24/040/00104/AM15/	30.05.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fixation the ad-hoc norms in the Advance Authorization issued in this case as per details given in the Bill of Entries and Invoice/Shipping Bills, as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity	_	allowed
1.	Girls Skirt with lining made	28,783	68% Cotton 21%	2,7173
	of 68% Cotton 21%	Nos.	Polyamide 11% Viscose	Sqms
	Polyamide 11% Viscose		knitted dyed lace fabric,	(0.94 Sq.
	knitted dyed lace fabric,		GSM-120+/-10%, width-	meter per
	GSM-120+/-10%		60"	piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(8)

Case No. 448 M/s Imperial Readymade Garments Factory India Pvt. Ltd, Chennai		
NC No.32/AM15 F.No.01/84/50/311/AM11/DES-V		
Dated 04.12.2014	Ratification of input output norms in respect of Advance Authorization	
	No.0410120397 dated 05.01.2011.	

Decision: The Committee considered/reviewed the case as per agenda and after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to re-fixation of ad-hoc norms in above said authorization as detailed below:-

S.	Export item	Export	Import item	Qty. allo	wed
No	``	Qty.		Earlier	Now
1	81% cotton 18% polyester 1% spandex denim ladies shorts	2995 Pcs	81% cotton 18% polyester 1% spandex stretch slub denim, GSM-305+/-5%, width-56"		@ 1.70 Sq mtrs./Pc
			80% polyester 20% cotton T/C pocketing, GSM-105+/-5%, width-58"	1052.530 Sq mtrs.	1052.530 Sq mtrs.
			GVMT#86, 1-1/2" printed elastic	3567.5 Mtrs.	3567.5 Mtrs.
2	97% cotton 3% spandex stretch ladies shorts	16706 Pcs	97% cotton 3% spandex stretch twill, GSM-197+/-5%, width- 58"		@ 1.70 Sq mtrs./Pc

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			80% polyester 20% cotton T/C pocketing, GSM-105+/-5%, width-58"	5870.96 Sq mtrs.	5870.96 Sq mtrs.
			GVMT#86, 1-1/2" printed elastic	19899.380 Mtrs.	19899.380 Mtrs.
3	97% cotton 3% spandex ladies shorts	15834 Pcs	97% cotton 3% spandex, GSM-193+/-5%, width- 57/58"	@ 1.60 Sq mtrs./Pc or as applied for whichever is lower.	@ 1.70 Sq mtrs./Pc
			80% polyester 20% cotton T/C pocketing, GSM-105+/-5%, width-58"	5564.510 Sq mtrs.	5564.510 Sq mtrs.
			GVMT#86, 1-1/2" printed elastic	18860.7 Mtrs.	18860.7 Mtrs.

The GSM shall match on both side of export and import.

The Regional Authority shall be advised to take necessary action subject to compliance of other usual condition

(9)		
Case No.449	M/s M Chelsea Mills, Gurgaon.	
NC 32/AM-15, dt. 04.12.2014	File No.01/84/171/125/AM-15/DES-V	
Re-fixation of input output norm	ns in respect of Advance Authorization No. 0510383092 dated	
28.03.2014.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. It was decided to await the same and defer the case for re-listing on 01.01.2015.

(10)	
Case No.450	M/s Lumens India, Kolkatta.
NC 32/AM-15, dt. 04.12.2014	File No.01/84/050/00005/AM-15/DES-V
Re-fixation of input output norm	ms in respect of Advance Authorization No. 0210200289 dated
20.02.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. It was decided to await the same and defer the case for re-listing on 01.01.2015.